GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:809 ANSWERED ON:25.11.2011 IOSCO S RULES TO SAFEGUARD MARKETS Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of FINANCE be pleased to state:

- (a) whether the International Organisation of Securities Commissions (IOSCOs) has issued a new set of rules to safeguard the markets across the world from any irregularities;
- (b) if so, the details thereof;
- (c) whether the Securities and Exchange Board of India (SEBI) proposes to amend their rules and incorporate the changes suggested by IOSCO;
- (d) if so, the details thereof; and
- (e) the extent to which investors in the country are likely to be benefited by such changes?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) Yes, Sir.
- (b) There are 38 IOSCO Principles of securities regulation. These are available in the public domain (http://www.iosco.org/library/pubdocs/pdflOSCOPD323.pdf)
- (c) Yes, Sir
- (d) SEBI is a member of IOSCO. It takes into account the IOSCO Principles in its regulatory and supervisory functions. Various steps have been taken by SEBI to give effect to IOSCO principles. They include the setting up of Systemic Stability Unit; constitution of an inter-departmental ommittee for regular review of rules and regulations in the Indian securities markets.
- (e) The steps taken by SEBI are expected to enhance financial stability, market integrity and protection of investors' interest.